

PAPERS UNDER AIR CORPORATIONS RULES

The Minister of Transport and Communications (Dr. P. Subbarayan): I beg to lay on the Table under sub-rule (5) of Rule 3 of the Air Corporations Rules, 1954, a copy of each of the following papers:—

- (i) Summary of the Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1960-61.
- (ii) Summary of Actuals for the year 1958-59 and Budget Estimates and Revised Estimates for the year 1959-60 and Budget Estimates for the year 1960-61 under Capital, of the Indian Airlines Corporation.

[Placed in Library. See No. LT-2134/60].

- (iii) Summary of Budget Estimates of Revenue and Expenditure of the Air-India International Corporation for the year 1960-61.
- (iv) Summary of Actuals for the year 1958-59, Budget Estimates for the year 1959-60 and Revised Estimates and Budget Estimates for the year 1960-61 under Capital, of the Air-India International Corporation.

[Placed in Library. See No. LT-2135/60].

AGREEMENT RE: MANUFACTURE OF WATCHES

The Minister of Industry (Shri Manabhai Shah): I beg to lay on the Table a copy of Agreement made between the Government of India and the Citizen Watch Co., of Tokyo for the manufacture of watches.

[Placed in Library. See No. LT-2136/60].

NOTIFICATION RE: AMENDMENT TO EMPLOYEES' PROVIDENT FUNDS SCHEME

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): On behalf of Shri Abid Ali, I beg to lay on the Table under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of Notification No. GSR, 452 dated the 23rd April, 1960, making certain amendment to the Employees' Provident Funds Scheme, 1952.

[Placed in Library. See No. LT-2137/60].

ANNUAL REPORT OF HINDUSTAN CHEMICALS LTD.

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table a copy of each of the following papers:

- (i) Annual Report of the Hindustan Chemicals and Fertilizers Limited for the year 1958-59 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 639 of the Companies Act, 1956.
- (ii) Review by the Government of the working of the above company.

[Placed in Library. See No. LT-2138/60].

AMENDMENT TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. GSR 430 dated the 16th April, 1960, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1958.

[Placed in Library. See No. LT-2139/60].